

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.4271
TO BE ANSWERED ON 13.12.2019

NATIONAL CHILD PROTECTION POLICY

4271. DR. T.R. PAARIVENDHAR:
SHRI M. SELVARAJ:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has sought the comments from the common public/stakeholders/NGOs on the National Child Protection Policy, if so, the details thereof;
- (b) the total number of suggestions received by the Government on the policy;
- (c) the action taken by the Government on these suggestions; and
- (d) the time by which the National Child Protection Policy is likely to be implemented?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SRIMATI SMRITI ZUBIN IRANI)

- (a) to (d): In pursuance with the direction of the Hon'ble Supreme Court of India in the matter of Sampurna Behura vs. UOI & Ors (M.A. No.-2069/2018 in W.P.(C) No.473/2005 regarding drafting of the National Child Protection Policy, the first draft of the National Child Protection Policy was prepared by the Ministry of Women and Child Development. The draft was widely circulated in the public domain to gather the comments/suggestions of all the stakeholders. Around 250 comments have been received, which are being reviewed, before the policy is finalized for implementation.
